



The Telangana Civil Courts (Amendment) Act, 2019

Act 10 of 2019

Amendments append: 18 of 2020, 14 of 2024

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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 10] HYDERABAD, FRIDAY, SEPTEMBER 27, 2019.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2019 and the said assent is hereby first published on the 27th September, 2019 in the Telangana Gazette for general information:—

ACT No. 10 OF 2019.

**AN ACT TO AMEND THE TELANGANA CIVIL COURTS
ACT, 1972**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2019

Short title
and
commence-
ment.

[1]

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Amendment of section 5, Act No. 19 of 1972.

2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in section 5,-

(i) in sub-section (1), for the words "fifteen lakhs", the words "fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "three lakhs", the words "twenty lakhs" shall be substituted.

Amendment of section 9.

3. In section 9 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted;

Amendment of section 16.

4. In section 16 of the Principal Act,

(i) in sub-section (1), for the words "rupees fifteen lakhs", the words "rupees fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "rupees three lakhs", the words "rupees twenty lakhs" shall be substituted.

Amendment of section 17.

5. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted.

V. NIRANJAN RAO,

Secretary to Government,

Legal Affairs, Legislative Affairs & Justice,

Law Department.

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No. 18] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

ACT No. 18 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA CIVIL
COURTS ACT, 1972.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2020.

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Short title
and
commence-
ment.

[1]

A. 76 (RSN)

Amendment
of
section 17.
Act No. 19
of 1972.

2. In the Telangana Civil Courts Act, 1972, in section 17, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty five lakhs" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.



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No. 14] HYDERABAD, WEDNESDAY, AUGUST 21, 2024.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 21st August, 2024 and the said assent is hereby first published on the 21st August, 2024 in the Telangana Gazette for general information:—

ACT No. 14 OF 2024.

**AN ACT FURTHER TO AMEND THE TELANGANA CIVIL
COURTS ACT, 1972.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2024.

Short
title
and
commence-
ment.

(2) It Shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the principal Act), in section 5,-

Amendment
of section 5,
Act No.19 of
1972.

(1) in sub-section (2), for the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs", the words "which exceeds rupees ten lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(2) in sub-section (3), for the words "rupees twenty lakhs", the words "rupees ten lakhs" shall be substituted.

Amendment
of section 9.

3. In the principal Act, in section 9, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty-five lakhs" shall be substituted.

Amendment
of section 16.

4. In the principal Act, in section 16,-

(1) in sub-section (2), for the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs", the words "which exceeds rupees ten lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(2) in sub-section (3), for the words "rupees twenty lakhs", the words "rupees ten lakhs" shall be substituted.

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.